

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2017  
ANSWERED ON:22.11.2010  
AMENDMENT TO CONTRACT LABOUR ACT  
Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether at present lakhs of workforce are employed on Contract Basis in the country without any job security;
- (b) if so, whether the Government has any proposal to amend the Contract Labour Act of 1971 to ensure a fair deal for such workers;
- (c) if so, the details thereof;
- (d) whether the Government has any data of contract labours in the country;
- (e) if so, the details thereof during the last three years and the current year; and
- (f) the other measures taken by the Government for the welfare of contract labour?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (f): As per Annexure.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (f) OF LOK SABHA UNSTARRED QUESTION NO. 2017 RAISED BY SHRI EKNATH M. GAIKWAD: SHRI B.B.PATIL TO BE ANSWERED ON 22.11.2010 REGARDING AMENDMENT TO CONTRACT LABOUR ACT

(a) to (c) : Employment on contract basis is a growing form Of employment in the country. As the tenure of the contract labour depends on the quantum and the schedule of the project/work , there is no provision under the Contract Labour (Regulation & Abolition) Act, 1970 for regularization of contract workers. There is no move for amendment in the said Act for ensuring job security.

(d) and (e): As per Annual Survey of Industries 2006-07 and 2007-08, conducted by the Central Statistical Organization (CSO), the number of contract workers in the country is asunder:-

Year No of Contract workers

2006-07 2363832

2007-08 2538360

In the Central sphere, the number of workers covered by licences is as under;

Year No of Contract workers

2007-08 1313742

2008-09 1377610

2009-10 1373430

(f) Wherever any organisation is covered under social security Acts, like Employees State Insurance Act, 1948 and Employees Provident Funds and Miscellaneous Provisions Act, 1952, the contract workers also get the benefits of social security. Moreover, recognising the social security needs of unorganized workers, including contract workers, the Government has enacted the Unorganised Workers` Social Security Act, 2008.